

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 178/TL/2024

Coram:

Shri Jishnu Barua, Chairperson

Shri Arun Goyal, Member

Shri Ramesh Babu V., Member

Date of order: 21st June, 2024

In the matter of:

Petition under Sections 14, 15 and 79(1) (e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for the grant of a separate transmission licence for Augmentation of transformation capacity at 765/400 kV Lakadia S/s (WRSS XXI(A) Transco Ltd) in Gujarat – Part A on Regulated Tariff Mechanism (RTM) route.

And

In the matter of

WRSS XXI (A) Transco Limited,

Adani Corporate House, Shantigram,
Near Vaishno Devi Circle, S G Highway,
Khodiyar, Ahmedabad - 382421

..... **Petitioner**

Vs.

1. Adani Green Energy Limited,

Adani House, 4th Floor, South Wing,
Shantigram, SG Highway, Ahmedabad

2. Adani Green Energy (MP) Limited,

Adani House, 4th Floor, South Wing,
Shantigram, SG Highway, Ahmedabad

3. Netra Wind Pvt. Limited,

DLF Cyber Hub, Building No. 53,
Phase-2, Gurgaon-122 002

4. POWERGRID Corporation of India Limited,

Chief Executive Officer, CTU Planning,
Saudamini, Plot No.2, Sector-29,
Gurgaon-122 001

....**Respondents**

Parties present:

Shri Bhavesh Kundalia, WRSS TL
Shri Ranjeet Rajput, CTUIL
Shri Akshayvat Kislay, CTUIL
Shri Siddharth Sharma, CTUIL

ORDER

The Petitioner, WRSS XXI (A) Transco Limited (hereinafter referred to as 'the Petitioner'), has filed the present Petition under Sections 14 and 15 of the Electricity Act, 2003 (hereinafter referred to as 'the Act') read with the provisions of the Central Electricity Regulatory Commission (Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009 (hereinafter referred to as 'the Transmission Licence Regulations') for the grant of a separate transmission licence for implementation of the "Augmentation of transformation capacity at 765/400 kV Lakadia S/s (WRSS XXI(A) Transco Ltd) in Gujarat – Part A" on RTM route (hereinafter referred to as the 'transmission scheme/project'). The scope of the project for which a transmission licence has been sought is as follows:

S. No.	Name of the scheme and Implementation timeframe.	Estimated Cost (₹ crore)	Remark
1	Augmentation of transformation capacity at 765/400 kV Lakadia S/s (WRSS XXI(A) Transco Ltd) in Gujarat – Part A Tentative Implementation timeframe: 18 months (By 30.06.2025 on best effort basis)	142	Approved to be implemented under RTM by WRSS XXI (A) Transco Limited

Detailed scope of the Scheme is as under:

SN	Scope of the Transmission Scheme	Capacity/ km
1	Creation of 220 kV switchyard at Lakadia 765/400kV S/s along with 220kV line bays for RE Interconnection	220 kV switchyard & 220kV line bays – 2 Nos. 220 kV Bus coupler – 1 No. 220 kV Transfer bus coupler – 1 No.

SN	Scope of the Transmission Scheme	Capacity/ km
2	Installation of 2x500 MVA, 400/220 kV ICTs (1st & 2nd) at Lakadia PS along with associated ICT bays	400/220kV, 1x500MVA ICT – 2 Nos. 400kV bay – 2 Nos. 220kV bay – 2 Nos. Associated 400 kV Bus Bar extension

2. The Petitioner, in its Petition, has made the following prayers:

“(a) Grant Separate Transmission Licence to the Applicant for implementation of “Augmentation of transformation capacity at 765/400 kV Lakadia S/s (WRSS XXI(A) Transco Ltd) in Gujarat – Part A” on Regulated Tariff Mechanism (RTM) basis with detailed scope as per para 8 above.

(b) Allow the Applicant liberty to approach the Commission for determination of transmission charges for the aforementioned additional scope in Transmission license in accordance with Section 61, 62 of the Electricity Act, 2003.

(c) Condone any inadvertent errors omissions/ errors / shortcomings and permit the Petitioner to add/change/modify/alter these filings and make further submissions as may be required at a future date.”

3. The Petitioner company, WRSS XXI (A) Transco Limited, was incorporated as a special purpose vehicle by REC Transmission Projects Company Limited (RECTPCL) as part of the Tariff Based Competitive Bidding (TBCB) process for implementing the transmission project “Western Region Strengthening Scheme-21 (WRSS-21) Part A- Transmission System Strengthening for Relieving Over Loadings Observed in Gujarat Intra-State System due to RE Injections in Bhuj PS” on a Build, Own, Operate, and Maintain (BOOM) basis. Adani Transmission Limited participated in the competitive bidding process conducted by RECTPCL, and upon emerging as the successful bidder, a Letter of Intent (LOI) was issued by RECTPCL to Adani Transmission Limited on 31.7.2019. In accordance with the bidding documents, Adani Transmission Limited acquired 100% of the shareholding in the Petitioner Company by executing a Share Purchase Agreement with RECTPCL on 14.10.2019. The Petitioner Company entered into

a Transmission Service Agreement (TSA) with LTTCs on 23.4.2019. The Commission, vide its order dated 24.1.2020 in Petition No. 409/TL/2019, granted a transmission licence to the Petitioner Company for inter-State transmission of electricity to establish the transmission project “Western Region Strengthening Scheme-21 (WRSS-21) Part A- Transmission System Strengthening for Relieving Over Loadings Observed in Gujarat Intra-State System due to RE Injections in Bhuj PS” with the following scope of work:

Sl. No.	Name of the Transmission Element	Completion Target
1.	Establishment of 2x1500 MVA, 765/400 kV Lakadia PS with 765 kV (1x330 MVAR) and 420 kV (1x125 MVAR) bus reactor <ul style="list-style-type: none"> • 2 x1500 MVA, 765/400 kV • 400 kV ICT bay-2 • 765 kV ICT bay-2 • 400 kV line bay-4 • 765 kV line bay-2 • 1 x 330 MVA, 765 kV • 1 x 125 MVA, 420 kV • 765 kV Reactor bay – 1 • 420 kV Reactor bay -1 • 1 x 500 MVA, 765/ 400 kV, 1-ph ICT (spare unit) • 1x110 MVAR, 765 kV, 1-ph Reactor (spare unit) (for both 1x330 MVAR bus reactor under Part-A and 1x330 MVAR line reactor on Lakadia – Vadodara line- under Part-B) Future provisions: Space for: <ul style="list-style-type: none"> (i) 765/ 400 kV ICTs along with bays: 2 nos. (ii) 400/220 kV ICTs along with bays: 8 nos. (iii) 765 kV line bays: 8 nos. (iv) 400 kV line bays: 6 nos. (v) 220 kV line bays: 16 nos. (vi) 765 kV bus reactor along with bays: 1 nos. (vii) 400 kV bus reactor along with bays: 1 no. 	December, 2020
2	LILO of Bhachau-EPGL 400 kV D/C (triple) line at Lakadia PS	
3	Bhuj PS-Lakadia PS 765 kV D/C line	
4	2 nos of 765 kV bays at Bhuj PS for Bhuj PSLakadia PS 765 kV D/C line	

4. Subsequently, Central Transmission Utility of India Limited (CTUIL) issued an Office Memorandum dated 16.2.2024 to the Petitioner, in which CTUIL has approved and nominated the Petitioner to implement the transmission scheme of Augmentation of transformation capacity at 765/400kV Lakadia S/s (WRSS XXI(A) Transco Ltd.) in Gujarat - Part A through RTM mode.

5. The Petitioner has submitted that after the grant of a separate transmission licence, the Petitioner shall proceed to implement the transmission scheme under RTM mode. The estimated cost of the transmission scheme, as per CTUIL's Office Memorandum (OM) dated 16.2.2024, is Rs.142 crore. After completion of the transmission scheme, the Petitioner shall approach the Commission for determination of the transmission charges in accordance with Sections 61 and 62 of the Act and Tariff Regulations in vogue as per Regulation 8 (2) of the Transmission Licence Regulations.

Hearing dated: 12.6.2024

6. The matter was listed for hearing on 12.6.2024. During the course of the hearing, learned counsel of the Petitioner submitted that the Petitioner has complied with all the requirements under the Transmission Licence Regulations, and CTUIL has also submitted its recommendations for the grant of a transmission licence to the Petitioner under RTM mode under Section 15(4) of the Act. The representative of CTUIL submitted that CTUIL has already recommended granting a separate transmission licence to the Petitioner company.

7. Vide Record of Proceedings for the hearing dated 12.6.2024, notices were issued to Respondents to file their respective replies. However, no reply has been received from them.

8. With regard to the approval of the Central Government to the Transmission Scheme in terms of the Transmission Planning Rules as notified by the Ministry of Power on 1.10.2021, it is noted that the CTUIL has approached the MoP in this regard, and the response of the MoP is awaited. CTUIL is directed to place on record the response received from the Ministry of Power before the next date of the hearing. Meanwhile, we proceed to grant the transmission licence to the Petitioner Company so that the construction work of the transmission line may not be delayed.

Analysis and Decision

9. We have considered the submissions of the Petitioner and CTUIL. The Petitioner has filed the present Petition for the grant of a separate transmission licence for implementation of the 'Augmentation of transformation capacity at 765/400 kV Lakadia S/s (WRSS XXI(A) Transco Ltd.) in Gujarat – Part A' on Regulated Tariff Mechanism (RTM) route.

10. The Ministry of Power, Government of India, vide its letter dated 28.10.2021, issued terms of reference to the NCT and, *inter alia*, directed that the NCT will approve the ISTS costing between Rs.100 crore and Rs.500 crore or such limit as prescribed by the Ministry of Power from time to time, along with their mode of implementation under intimation to the Ministry of Power. The Ministry of Power further directed that ISTS costing less than or equal to Rs.100 crore, or such limit as prescribed by the Ministry of Power from time to time, will be approved by the Central Transmission Utility of India Limited (CTUIL) along with the mode of implementation under intimation to the NCT and the Ministry of Power, Government of India. The relevant portion of the said order dated 28.10.2021 is extracted as under:

“2. Terms of Reference (ToR) of the NCT are as under: i.*****

VIII. The NCT shall recommend to Ministry of Power (MoP) for implementation of the ISTS for projects with cost more than Rs 500 crore, along with their mode of implementation i.e. Tariff Based Competitive Bidding (TBCB) / Regulated Tariff Mechanism (RTM), as per the existing Tariff Policy. However, the NCT shall approve the ISTS costing between Rs.100 crore to Rs.500 crore or such limit as prescribed by MoP from time to time, along with their mode of implementation under intimation to MoP. The ISTS costing less than or equal to Rs.100 crores, or such limit as prescribed by MoP from time to time, will be approved by the CTU along with their mode of implementation under intimation to the NCT and MoP. After approval of the ISTS by the NCT or the CTU (as the case may be), the TBCB project shall be allocated to Bid Process Coordinators through Gazette Notification, while the RTM project shall be allocated to CTU.”

11. The subject transmission scheme was discussed and agreed upon in the 2nd sitting of the 21st CMETS-WR meeting held on 29.8.2023. Based on the same, CTUIL, vide its Office Memorandum dated 16.2.2024, approved the subject transmission scheme under the Regulated Tariff Mechanism (RTM) mode and informed regarding the name of the implementing agency, viz. the Petitioner. The relevant portion of the said Office Memorandum dated 16.2.2024 is extracted as under:

“Sub: Implementation of ISTS Transmission/Communication Schemes approved by NCT in its 17th meeting held on 31.01.2024-regarding

The undersigned is directed to inform that NCT has approved implementation of the following ISTS Transmission and Communication Schemes in its 17th meeting held on 31.01.2024, in line with MoP office order dated 28.10.2021 and MoP Guidelines dated 09th March, 2022, to be implemented through Regulated Tariff Mechanism (RTM) route by agency as indicated below:

Sl. No.	Name of Transmission Scheme	Implementation Mode	Tentative Implementation time frame	Implementation Agency	Estimated Cost (Rs. Crs.)
3.	Augmentation of Transformation capacity at 765/400 kV Lakadia S/s (WRSS XXI (A) Transco Ltd.) in Gujarat- Part A	RTM	18 Months (By 30.6.2025 on best effort basis)	WRSS XXI(A) Transco Ltd. Adani Energy Solutions Ltd.	142

The above schemes are awarded to CTUIL for implementation under RTM mode. CTUIL is requested to take necessary action for entering into a concession agreement with the respective agency for implementation of the above schemes.

Further, NCT approved the change, in timeline of augmentation of 1x1500 MV A, 765/400 kV ICT (3rd) at Jhatikara Substation (Bamnoli/Dwarka Section) with implementation timeframe of 18 months from date of intimation by CTUIL. Accordingly, you are requested to intimate the implementing agency.”

12. Section 14 of the Act provides that the Appropriate Commission may, on an application made under Section 15 of the Act, grant a licence to any person to transmit electricity as a transmission licensee in any area as may be specified in the licence. The word “person” has been defined in Section 2(49) of the Act to include any company or body corporate or association or body of individuals, whether incorporated or not, or artificial judicial person. The Petitioner company has been incorporated under the Companies Act 2013 and is already a transmission licensee. The main objective of the Petitioner Company is as under:

“To plan, promote and develop an integrated and efficient power transmission system network in all its aspects including planning, investigation, research, design and engineering, preparation of preliminary, feasibility and definite project reports, construction, operation and maintenance of transmission lines, sub- stations, load dispatch stations and communication facilities and appurtenant works, coordination of integrated operation of state, regional and national grid system, execution of turn-key jobs for other utilities/organizations and wheeling of power in accordance with the policies, guidelines and objectives laid down by the Central Government from time to time”

13. Regulation 7 of the Transmission Licence Regulations, read with the order dated 22.1.2022 passed in Petition No.1/SM/2022 [whereby the Commission, in the exercise of ‘Power to Relax’ under Regulation 24 of the Transmission Licence Regulations, modified/amended Clauses (4), (7), (9) and (12) and dispensed with Clause (10) of Regulation 7], provides for the procedure for the grant of a transmission licence as under:

“(1) The application for grant of licence shall be made to the Commission in Form-I appended to these regulations and shall be accompanied by such fees as may be prescribed by the Central Government from time to time.

(2) In case of the person selected for implementation of the project in accordance with the guidelines for competitive bidding, the application shall also contain such additional information, as may be required under these guidelines.

(3) The application shall be supported by affidavit of the person acquainted with the facts stated therein.

(4) Before making an application, the applicant shall submit the original application in electronic form along with annexures and enclosures on the e-filing portal of the Commission so that the same is served electronically on all the long-term customers of the project registered on the e-filing portal of the Commission. Also, a copy of the same be served through e-mail on the long-term customers of the project not registered on the e-filing portal of the Commission. Further, the applicant shall also post the complete application along with annexures and enclosures in English and in the vernacular language, on its website.

(5) The application shall be kept on the website till such time the licence is issued or the application is rejected by the Commission.

(6) Immediately on making the application, the applicant shall forward a copy of the application to the Central Transmission Utility.

(7) The applicant shall, within 7 days after filing the application, post the application on the e-filing portal of the Commission and on its website in Form-II attached to these regulations in English language and in Vernacular language of the State or Union Territory where an element of the project or a long-term customer is situated, inviting comments from the general public.

(8) As far as possible, within 7 days of receipt of the application the Secretariat of the Commission shall convey defects, if any, if noticed on preliminary scrutiny of the application for rectification and the defects conveyed shall be rectified by the applicant in such time as may be indicated in the letter conveying the defects.

(9) In the notice published on the e-filing portal of the Commission and on the applicant’s website under clause (7) it shall be indicated that the suggestions and objections, if any, on the application, may be filed before the Secretary, Central Electricity Regulatory Commission, Third Floor, Chanderlok Building, Janpath, New Delhi-110001 (or the address where the office of the Commission is situated), with a copy to the applicant, by any person, including the long-term customers, within 30 days of publication of the notice.

.....
(10) The Central Transmission Utility shall send its recommendations, if any, to the Commission on the proposal made in the application within a period of thirty days from the date of receipt of application by it:

Provided that copy of the recommendations, if any, made by the Central Transmission Utility shall always be forwarded to the applicant:

Provided further that these recommendations of the Central Transmission Utility shall not be binding on the Commission.

(11) The applicant may file its comments, duly supported by an affidavit, on the recommendations made by the Central Transmission Utility and the suggestions and objections, if any, received in response to the notice posted on the e-filing portal of the Commission and on the applicant's website by him, within 45 days of service of copy of the application on the Central Transmission Utility or publication of notice posted on the e-filing portal of the Commission and on the applicant's website, with an advance copy to the Central Transmission Utility or the person who has filed the suggestions and objections on the proposal made in the application, as the case may be.

(12) The Commission after considering the suggestions and objections received in response to the public notice published by the applicant and the recommendations, if any, of the Central Transmission Utility may, propose to grant transmission licence or for reasons to be recorded in writing, reject the application.

14. The Petitioner has filed the present Petition for the grant of a transmission licence in accordance with the Transmission Licence Regulations. The Petitioner has submitted proof of web posting of the complete application. On perusal of the application, it is also noted that the Petitioner has served a copy of the application on the LTTCs for the Project.

15. The Petitioner made the application as per Form-I prescribed in the Transmission Licence Regulations. The Petitioner posted its application on its website in Form-II on 2.5.2024 in English and Gujarati. It has been submitted by the Petitioner that no objection has been received in response to the public notices.

16. The Petitioner has served a copy of the application on CTUIL as required under Section 15(3) of the Act and Regulation 7(6) of the Transmission Licence Regulations. CTUIL, vide its letter dated 14.5.2024, has recommended the grant of a transmission licence to the Petitioner. The relevant portion of the said letter dated 14.5.2024 is extracted

as under:

"This has reference to the Petition with Dairy No. 236/2024 dated 30.04.2024 filed by M/s WRSS XXI (A) Transco Ltd. before Hon'ble Commission vide which M/s WRSS XXI (A) Transco Ltd. has requested CTU for issuance of recommendation for grant of Transmission License for implementation of subject transmission scheme. In this regard, the following is submitted:

1. M/s WRSS XXI (A) Transco Ltd. has filed a petition under Section-14 & 15 of the Electricity Act, 2003 read with CERC (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for grant of Transmission License for implementation of "Augmentation of transformation capacity at 765/400 kV Lakadia S/s (WRSS XXI (A) Transco Ltd) in Gujarat-Part A project as ISTS under RTM. The detailed scope of the transmission scheme is enclosed at Annexure-I.

2. M/s WRSS XXI (A) Transco Ltd. has mapped Nodal Agency ie., CTUIL on the e-portal of Hon'ble Commission, to serve a copy of the application for the grant of Transmission License, for the above transmission system as per section 15(3) of the Electricity Act, 2003 and Regulation 7(6) of Transmission License Regulations, 2009 for recommendation required u/s 15(4) of the Electricity Act 2003 and Regulation 7(11) of Transmission License Regulations, 2009.

3. In reference to "Augmentation of transformation capacity at 765/400 kV Lakadia S/s (WRSS XXI (A) Transco Ltd) in Gujarat - Part A', the following is submitted:

i) 765/400kV Lakadia PS is an existing substation implemented by WRSS XXI (A) Transco Ltd. It was planned on potential basis to achieve the target of 500GW non-fossil generation in India by 2030 set by Govt of India.

ii) The subject transmission scheme shall enable evacuation of RE power from various generation projects in Lakadia area which have applied for Connectivity under GNA at Lakadia S/s at 220 kV level.

iii) The subject scheme involves creation of a 220kV bus at the 765/400kV Lakadia S/s and establishment of 2x500MVA, 400/220kV ICTS (1st and 2nd) at Lakadia PS along with associated bays with a tentative implementation time frame of 18 months from the date of award the subject transmission scheme to M/s WRSS XXI (A) Transco Ltd. Vide CTU letter dated 16.2.2024 (by 30.6.2025 on best effort basis).

iv) The subject transmission scheme was discussed and agreed upon in the 21st (2nd sitting) & 22nd (1st sitting) Consultation Meetings for Evolving Transmission Schemes in WR (CMETS-WR) held on 29.08.2023 & 23.10.2023. Extracts of the minutes of the above CMETS-WR meetings are enclosed at Annexure-II.

v) The subject transmission scheme was also discussed and agreed in the 17th NCT meeting held on 13.01.2024 wherein it was decided to implement this

transmission scheme under RTM. Extracts of the minutes of 17th NCT meeting is enclosed at Annexure-III.

vi) CTU vide letter dated 16.02.2024 has awarded the subject transmission scheme to M/s WRSS XXI (A) Transco Ltd. under RTM mode and has informed that the implementing agency shall enter into a concession agreement with CTU for implementation of the subject scheme through RTM. Copy of the CTU letter is enclosed at Annexure-IV.

4. In line with Section 15(4) of the Electricity Act, 2003 and Regulation 7(11) of Transmission License Regulations, 2009, based on details furnished by M/s WRSS XXI (A) Transco Ltd., CTU recommends the grant of transmission license to M/s WRSS XXI (A) Transco Ltd. for executing the transmission scheme as mentioned in Para-1 above.”

17. We have considered the Petitioner’s submission. The Petitioner has filed the present Petition for the issuance of a separate transmission licence for the implementation of ‘Augmentation of transformation capacity at 765/400 kV Lakadia S/s (WRSS XXI(A) Transco Ltd.) in Gujarat – Part A’ on the Regulated Tariff Mechanism (RTM) mode.

18. Section 14 of the Act provides that the Appropriate Commission may, on an application made to it under Section 15, grant a licence to any person to transmit electricity as a transmission licensee in any area as may be specified in the licence. Section 16 of the Act provides that the Appropriate Commission may specify any general or specific conditions which shall apply either to a licensee or a class of licensees, and such conditions shall be deemed to be conditions of such licence. The Commission has specified the Transmission Licence Regulations. Regulation 6 of the said Regulation lays down the eligibility criteria for the grant of a transmission licence as under:

“6. Eligibility for Grant of licence:

(a) No person shall be eligible for grant of licence unless it is—(a) selected through the process under the guidelines for competitive bidding, or

(b) a State owned or controlled company identified as a project developer on or

before 5.1.2011, or

(c) a generating company which has established the dedicated transmission line, and intends to use such dedicated transmission line as the main transmission line and part of the inter-State transmission system.”

19. In the present case, the Petitioner does not fulfil any of the eligibility conditions for the grant of a transmission licence. However, the subject transmission scheme has been approved by CTUIL vide its OM dated 16.2.2024, and the scheme was allocated to the Petitioner under RTM mode. The non-grant of a transmission licence to any agency nominated by the MoP to implement a transmission scheme through a regulated tariff mechanism in view of the provisions of Regulation 6 defeats the purpose of the Policy decision of the Government. We are of the view that considering the strategic importance of the transmission line, it is a fit case for a relaxation of the provisions of Regulation 6 by invoking the power vested under Regulation 24 of the Transmission Licence Regulations.

20. Regulation 24 of the Transmission Licence Regulations, dealing with the power to relax in appropriate cases, provides as under:

“24. The Commission may, when it considers necessary or expedient to do so and for reasons to be recorded in writing, relax or depart from any of the provisions of these regulations”.

21. It is an established principle of law that the power to relax has to be strictly construed and is to be exercised judiciously and with caution. Further, the power to relax is to be exercised only when undue hardship is caused by the application of the rules or regulations. In the present case, the Petitioner is a transmission licensee who is already implementing the project defined under its scope through the TBCB mechanism. The present Petition is consequent to the office order 28.10.2021 notified by the Ministry of Power Government of India wherein CTUIL has been authorized to determine the mode of

implementation of ISTS projects costing up to Rs.100 crore. Pursuant to the direction of the Ministry of Power, CTUIL, vide its Office Memorandum dated 16.2.2024, has informed regarding a list of Projects to be implemented through a Regulated Tariff Mechanism, which also includes the transmission scheme of the present petition.

22. Since the Petitioner is already an inter-State transmission licensee and has been identified as an agency to implement the project as per RTM, the Commission, in the exercise of power under Regulation 24, hereby relaxes the provision of Regulation 6 of the Transmission Licence Regulations and holds that the Petitioner is eligible for the grant of a transmission licence. We hereby direct that a public notice under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to grant a transmission licence aforesaid. The objections or suggestions, if any, shall be filed by any person before the Commission, by **30.6.2024**.

23. The Petition shall be listed for hearing on **4.7.2024**.

Sd/-
(Ramesh Babu V.)
Member

sd/-
(Arun Goyal)
Member

sd/-
(Jishnu Barua)
Chairperson